TIVE REFORMS AND PUBLIC PENSION GRIEVANCES AND (SHRI P. CHIDAMBARAM): (a) and (b) Government is not aware of any press statement by the Picsi-dent of "National Federation of Central Government Employees". However, a statement attributed to the President of the "National Confederation of Central Government Employees and Workers", announcing the intention of the Confederation to launch a movement for securing amendment to article 311(2) (b) of Constitution to nullify the effect of the Supreme Court ruling, has appeared in the Press. Government do not consider it necessary to carry out Constitutional amendment as indicated by the Confederation, as the judgement of the Supreme Court only clarifies the correct parameter's of the constitutional protection granted to the Government servants under Article 311(2). While explaining the scope of the three exceptions to Article 311 (2) enumerated in the second proviso to that Articie, the Supreme Court have aiso spert out clearly the guiding principles to b followed by the competent authoirity, when action is taken under any of the, three clauses of the aforesaid second proviso. Government have issued suitable instructions to all the administrative authorities for their guidance bringing out clearly the guidelines contained in the judgement for dealing with the exceptional cases covered b/ clauses (a), (b) and (c) of the second proviso to Article 3 "00'-

Written Answers

#### **Defence** production by Private Sector

#### 620. SHRI INDRADEEP SINHA: SHRI N. E. BALARAM:

Will the PRIME MINISTER be pleased to state:

whether Government (a) considering a proposal to allow private sector to enter into certain areas of defence production; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM): (a) To the extent necessary and possible, Government has been increasingly associating the private sector in the manufacture of Defence items.

(b) Does not arise.

#### Attacks on Indian Fishermen by Sri **Lankan Forces**

### 621-SHRI G. VARADARAJ: SHRI M.KADHARSHA.

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of times when the Indian fishermen were attacked by the Srilankan forces and the people during the last two years;
- (b) the number of fishermen killed the attacks and compensation paid to them during the period; and
- (c) what steps Government have taken to prevent the recurrence of such incidents?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) and (b) According to infomation available with us there have been 79 incidents involving Indian fishermen during 1984 and 1985. Six fishermen are reported to have lost their lives and45 injured in such incidents. An exgratia payment of Rs. 10,000 was sanctioned to the families of each of those killed out of Prime Minister's relief fund.

(c) Government of India have lodged strong protests with the Government of Sri Lanka against incidents involving Indian fishermen. It was conveyed to the Sri Lankan authorities that even in caseldi

fishermen inadvertently crossed the maritime boundary into Sri Lankan waters, they should be dealt with in a humane manner since this is a problem common to both countries.

Government also took action to strengthen Coast Guard establishment and patrolling between Man-dapam and point Calimere has been intensified. Govt, have also taken steps to improve liaison with the Tamil Nadu State fisheries department and communications with the Sri Lankan naval authorities to prevent recurrence of such incidents.

# Success of the Ceasefire Monitoring Committee in Sri Lanka

### 622. SHRI G. VARADARAJ : SHRI M. KADHARSHA :

Will the Minister of EXTERNAL AFFAIRS be pleased to State:

- (a) to what extent the ceasefire monitoring committee has been successful in bringing out peace among Tamil militants and Sri Lanka Goverment:
- (b) the number of times ceasefire was violated during the current year;
- (c) what is the estimated number of Tamilians killed so far;
- (d) whether the Government of India has taken steps to see that tin-life and property of Tamilians is saved; and
- (e) if so, what are the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) The Monitoring Committee did succeed in reducing to some extent the incidence of violence and counter violence.

(b) and (c) No official information is available in regard to these matters.

(d) and (e) Government have repeatedly urged the Government of Sri Lanka to ensure the safety of the lives and property of Tamil civilians who are the main victims of the cycle of violence and counter violence. Government's good offices have been made available in working towards an extended ceasefire, in establishing the Monitoring Committee to monitor it and in bringing about talks in a search for a political solution to the crisis.

### Rights of Entrants of 1966—71 in Assam

#### 623. SHRI INDRADEEP SINHA: SHRI SURAJ PRASAD :

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the entrants of 1966—71 in Assam are going to be given all other rights except right of voting by suitable legislations; and
- (b) if so, what is the reaction of different sections and organisations of Assam to the proposal?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) and (b) To give effect to the relevant clauses in the Assam Accord relating to the foreigners issue, the Government have introduced the Citizenship (Amendment) Bill, 1985 in Lok Sabha, which, *inter alia*, contains a provision to this effect.

## Extremists' activities in Punjab and J & K

# 624. SHRI SURAJ PRASAD : SHRI INDRADEEP SINHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the extremists' activities have increased in Punjab and J & K recently;